

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.285/MP/2026 along with IA No.98/2026

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 on account of unforeseeable and uncontrollable events.

Petitioners : Sprng Energy Private Limited (SEPL) and Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, SEPL
Shri Kartikeyan Murugan, Advocate, SEPL
Ms. Poorva Saigal, Advocate, SEPL

Record of Proceedings

At the outset, the learned counsel for the Respondent/CTUIL sought an extension of time to file a reply.

2. The learned counsel for the Petitioner also sought liberty to file a rejoinder thereafter and further requested that the matter be listed for hearing in August, 2026 itself.

3. Considering the above, the Commission permitted the Respondent/CTUIL to file its reply, along with the status of application of source change for Petitioner No. 2 and status of all 3 Nos. Connectivity(s) of the Petitioners, within two weeks with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

4. The Petitioners were directed to provide, on an affidavit, within a week, the status of acquisition of land in respect of all three Nos. Connectivity(s).

5. The Petition will be listed for hearing on **24.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

